

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ASIP PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	ASIP Private Limited
2	Date of incorporation of corporate debtor	05th December 2005
3	Authority under which corporate debtor is incorporated / registered	ROC - Hyd
4	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45200TG2005PTC048292
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No.473R, Road No.87, Phase III, Jubilee Hills, Hyderabad, TG-500033, IN
6	Insolvency commencement date in respect of corporate debtor	09.06.2022 (Order made available and received by IRP on 13.06.2022)
7	Estimated date of closure of insolvency resolution process	07th December 2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Raghu Babu Gunturu IP.No. IBBI/IPA-002/IP-N00025/2016-2017/10053
9	Address and e-mail of the interim resolution professional, as registered with the Board	EZRESOLVE LLP, 402B, 4th Floor, Technopolis, Chikoti Gardens, Begumpet, Hyderabad-500016. Raghu@ezresolve.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	EZRESOLVE LLP, 1st Floor, Golden Heights, Plot No 9, Raidurg, Hyderabad - 500081. Email: asipcirp@ezresolve.in
11	Last date for submission of claims	27th June 2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Will identify on verification of books of accounts
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Will be provided later

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of the ASIP Private Limited on 09th June 2022 (Order made available on 13 June 2022)

The creditors of ASIP Private Limited, are hereby called upon to submit their claims with proof on or before 27th June 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Raghu Babu Gunturu
Interim Resolution Professional
ASIP Private Limited

IP.No IBBI/IPA-002/IP-N00025/2016-2017/10053

